

(b) if so, what were the demands set forth in that memorandum;

(c) whether the representatives of the Co-ordinating Council met the Prime Minister at Ernakulam (Kerala) on her last visit there and submitted a memorandum; and

(d) if so, the action taken on their demands?

The Deputy Prime Minister and Minister of Finance, (Shri Morarji Desai): (a) and (c). Yes, Sir. The representatives of the Co-ordinating Council of Central Government Employees Unions and Associations (Cochin area) met the Prime Minister on the 25th September, 1966 at Ernakulam and presented a memorandum signed by the Convenor of the Council.

(b) The main demands put forth by the representatives were:—

(i) Upgradation of Cochin area for the purpose of the grant of house rent and compensatory (city) allowances to the Central Government employees stationed therein; and

(ii) Construction of quarters in Cochin area.

(d) Since the population of Cochin together with its contiguous municipal areas, is less than 4 lakhs—the qualifying limit for classification as a B2-class city—Cochin cannot be categorised higher than its existing classification, viz., 'C' Class.

The construction of General Pool accommodation is not contemplated in Cochin area. The departments of the Central Government having staff located in that area have, however, plans for the construction of residential quarters for their staff and these are expected to be taken up when funds become available.

C.B.I. Case against Enforcement Directorate Officers

8865. Shrimati Tarkeshwari Sinha:
Shri S. M. Banerjee:
Shri Rabi Ray:

Shri Madhu Limaye;
Shri Dhreshwar Kalita:
Shri George Fernandes:

Will the Minister of Finance be pleased to state:

(a) whether the Central Intelligence Bureau have seized certain files and incriminating documents from the offices of the Enforcement Directorate at Delhi and Bombay showing complicity between the officers of the Directorate and certain business concerns; and

(b) if so, the names of the firms and the officers of the Enforcement Directorate who are suspected to be involved and the action, if any, taken against them?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) On receipt of certain written complaints containing allegations against some officers of the Enforcement Directorate, the Director of Enforcement referred the matter to the Central Bureau of Investigation (not the Central Intelligence Bureau) who have taken over certain files and documents from the offices of the Enforcement Directorate at Delhi and Bombay in connection with the investigation of those complaints.

(b) The C.B.I.'s investigations are in progress; the question of any action will arise after the investigations are completed and will depend on the results of the investigation. The disclosure of the names of the officers and the firms suspected to be involved may affect the investigations of the case adversely. It will not, therefore, be in public interest to disclose those details at this stage.

Representation from Staff Working at Automatic Vote Recording System in Parliament House

8866. Shri Kameshwar Singh:
Shri Sidheshwar Prasad:
Shri Rabi Ray:
Shri K. P. Singh Deo:
Shri Latifat Ali Khan: